

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MANPASAND BEVERAGES LIMITED (UNDER CIRP)**

RELEVANT PARTICULARS

1.	Name of corporate debtor	Manpasand Beverages Limited
2.	Date of incorporation of corporate debtor	17.12.2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No Limited Liability Identification No -of corporate debtor	L15549GJ2010PLC063283
5.	Address of the registered office and principal office (if any) of corporate debtor	1768 & 1774 Patki-1, Village Manjusar Tal. Savli Vadodara, Gujarat, India, 391775
6.	Insolvency commencement date in respect of corporate debtor	19.11.2025 i.e. the date on which the order is passed by the Hon'ble NCLT, Ahmedabad, Division Bench. Order received on – 21.11.2025
7.	Estimated date of closure of insolvency resolution process	18.05.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pankaj Khetan IBBI Registration No. IBBI/IPA-002/IP-N00010/2016-2017/10014
9.	Address and e-mail of the interim resolution professional, as registered with the Board	K-37/A, Kailash Colony, Basement, New Delhi, National Capital Territory of Delhi, 110048. Email id-ippankajkhaitan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	824, 1 st Floor, Sector 14, Gurugram, 122001. Email- cirp.manpasand.beveragesltd@gmail.com
11.	Last date for submission of claims	03.12.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	N.A.

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Manpasand Beverages Limited on 19.11.2025. (Order Received on- 21.11.2025)

The creditors of Manpasand Beverages Limited, are hereby called upon to submit their claims with proof on or before 03.12.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Sd/-

Pankaj Khetan

Interim Resolution Professional

Date: 21.11.2025

Place: New Delhi

Reg No.- IBBI/IPA-002/IP-N00010/2016-2017/10014

Email- cirp.manpasand.beveragesltd@gmail.com